MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 110 **Imphal, Tuesday, September 9, 2025** **(Bhadra 18, 1947)**

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

N O T I F I C A T I O N

Imphal, the 03rd September,2025

No. 4/21/2023-Judl/L (CDL)/e-file No. Judl-2/76/2025-SEC-LAW: in exercise of the powers conferred by section 16 of the Manipur (Courts) Act, 1955 (56 of 1955) read with sections 8 and 9 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023), the Governor of Manipur after consultation with the High Court of Manipur is pleased to establish the following Court at Column (II) within the territorial limit of its jurisdiction at Column (III) shall extend, its ordinary place of sitting at Column (IV) and date of functional at Column (V) in the **Schedule** below:-

Schedule

Sl. No.	Name of Court	Territorial Jurisdiction	Place of sitting	Date of functional
(I)	(II)	(III)	(IV)	(V)
(1)	District & Sessions Court, Chandel	Chandel and Tengnoupal Districts	Chandel	06.09.2025

2. This issues in partial modification of previous notification no. 4/6/2017-Judl/L dated 27-06-2018 notifying the territorial jurisdiction and thereby deleted the words 'Chandel' and 'Tengnoupal' at sl.no. 2 Column (3) of the said notification.

3. The expenditure is debitable from the relevant Head of Account.

4. This issues with the approval of State Cabinet and concurrence of DP vide their U.O. No. 92/2024-2025/DP dated 24-01-2025 and with the concurrence of FD (PIC) vide their U.O. No. 70/2024-2025/FD (PIC) dated 06-08-2024.

NUNGSHITOMBI ATHOKPAM,
Commissioner (Law),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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